

(7)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1271/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE PARTIES: Union Bank of India

V/s.

Housing Development and Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

7 Prateek Seksaria a/w
Sahil Gandhi i/b
Markand Gandhi & Co.
for the Respondents

Meghna Rajadhyaksha
i/b Sharad Anand
Mangadas & Co.
for Financial Creditor.

ORDER

CP No.1271/I&BP/NCLT/MB/MAH/2017

For both the parties filed a joint Memo seeking extension of time for exploring settlement in between them, at their request, list this matter for reporting Settlement on 26.9.2017 or else to argue the matter on the same date.

List this matter on 26.9.2017.

SD/-
V. NALLASENAPATHY
Member (Technical)

SD/-
B.S.V. PRAKASH KUMAR
Member (Judicial)